

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIRAT GLOBAL LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Virat Global Logistics Private Limited
2.	Date of incorporation of corporate debtor	03-06-2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63090MH2013PTC243923
5.	Address of the registered office and principal office (if any) of corporate debtor	403, 4th Floor, Thakkar Heights, Subhash Nagar, Bhandup West, Mumbai, Maharashtra 400078
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 18-07-2023 Order received on: 20-07-2023
7.	Estimated date of closure of insolvency resolution process	16-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Harshad Deshpande IBBI/IPA-001/IP-P00166/2017-18/10335
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune, Maharashtra - 411038 Email ID: harshad_de@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune, Maharashtra - 411038 Email ID: cirp.vglpl@gmail.com
11.	Last date for submission of claims	03-08-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: 403, Kumar Millennium, Shivatirtha Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune, Maharashtra - 411038

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Virat Global Logistics Private Limited 18-07-2023 (order received on 20-07-2023.)

The creditors of Virat Global Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 03-08-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil} in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional : Harshad Deshpande
Date and Place : 21-07-2023 at Pune

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Code of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ARROW ENTERPRISE COMPUTING SOLUTIONS INDIA PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name Of Corporate Person	Arrow Enterprise Computing Solutions India Private Limited
2.	Date Of Incorporation Of Corporate Person	03/01/2011
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Registrar Of Companies- Mumbai
4.	Corporate Identity Number Of Corporate Person	U72900MH2011PTC211719
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	906, 9 th Floor, Atrium II, Chakala Andheri Kuria Road, Andheri (E) Mumbai - 400059
6.	Liquidation Commencement Date Of Corporate Person	20/07/2023
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Mr. Hareesh Babul Shah Office at : First Floor, Matruchaya Building, Plot No 27, Mitraramdal Colony Parvati, Pune - 411009 hareesh.mergersindia@gmail.com +020 2951 0767/ 9322234300 IBBI/PA-001/IP-P00378/2017-18/10635
8.	Last Date For Submission Of Claims	18/08/2023

Notice is hereby given that the **ARROW ENTERPRISE COMPUTING SOLUTIONS INDIA PRIVATE LIMITED** has commenced Voluntary Liquidation on 20th July, 2023.

The stakeholders of **ARROW ENTERPRISE COMPUTING SOLUTIONS INDIA PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 18th August 2023 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

In order to get a copy of the claim submission form, you may download the same from the website www.ibbi.gov.in

Submission of false or misleading proofs of claim shall attract penalties.

Date : 22.07.2023
Place : Pune

MR. HAREESH SHAH
Liquidator
REG. NO. IBBI/PA-001/IP-P00378/2017-18/10635

यूनियन बँक Union Bank of India
1st Floor, Dikshant Bhawan, Above Indian Oil Petrol Pump, Adi Shankaracharya Marg, Opp IIT Main Gate, Powai, Mumbai-400076
Email: ubin0556688@unionbankofindia.bank

REVISED DEMAND NOTICE UNDER SEC.13(2)

Ref: 546405010000121 Date : 01/07/2023

1. M/s Ashwamedh Enterprises Private Limited
At-Unit No 14, First Floor, Anolo Industrial Estate, Nityanand Nagar, Near Mtnr Office, Ghatkopar West, Mumbai-400086 & Also

At-Office No. 400, Abhudyaya Building, Sudarshan Colony, Thane (East), Mumbai
E-mail Id - ashwamedh.enterprises9@gmail.com, sai.saiconsultancy@rediffmail.com

2. Mr. Ganesh Khandu Kashid
At- Flat No. H 17, 603 Hig Sion, Pratiksha Nagar, Mumbai-400022 & Also

At- Flat No. 709, Building No. 13, Siddhi Vinayak Krupa Chs Ltd., Pratiksha Nagar, Near Sundar Vihar Hotel, Sion (east), Mumbai-400022

3. Mr. Deepak Khandu Kashid
At- Flat No. H 17, 603 Hig Sion, Pratiksha Nagar, Mumbai-400022 & Also

At- Flat No. 709, Building No. 13, Siddhi Vinayak Krupa Chs Ltd., Pratiksha Nagar, Near Sundar Vihar Hotel, Sion (East), Mumbai-400022

4. Mr. Sandeep Navan Kerkar
At - Flat No. 202, 2nd Floor, Annappanna Cottage, Village -navagaon, Sarswat Colony, Dombivli (East), Thane, Mumbai-421201 & Also

At - Row House No. 3, Laxmi Park, Kanchan Gaon, Thakuri (east), Mumbai-421304

Sir/Madam,

NOTICE UNDER SEC.13 (2) READ WITH SEC.13 (3) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

You have availed the following credit facilities from our **POWAI BRANCH (556688)** and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account's has been classified as Non-Performing Asset as on 01-03-2021.

We have to inform you that your account/accounts namely, **M/S ASHWAMEDH ENTERPRISES PRIVATE LIMITED** have availed the following credit facilities from our Branch

Type of Facility	Account Number	Limit Sanction (in Rs.)	Existing ROI
CCGEN-CC-GENERAL	546405010000121	40,00,000.00	12.80%

As on date, a sum of **Rs. 30,87,437.17 (Rupees Thirty Lacs Eighty Seven Thousand Four Hundred Thirty Seven and Seventeen Paise Only)** inclusive of interest charged upto 30-06-2023 is outstanding in your accounts as shown below:

Particulars	Amount (in Rs.)
Outstanding Balance as per extract from ledger showing balance as on date of NPA, i.e., 01-03-2021 (inclusive of interest charged up to 28-02-2021)	23,75,219.67
Un-applied interest from 01-03-2021 to 30-06-2023	6,25,840.00
Penal Interest till 30-06-2023	1,08,053.00
Bank Charges & Other Debit Entries	324.50
Less-Recovery	(22,000.00)
Total outstanding dues as on 30-06-2023	30,87,437.17

To secure the repayment of the monies due or the monies that may become due to the Bank, Mr. Sandeep Nayan Kerkar had executed documents and created security interest by way of Mortgage of immovable property described herein below:

Sl.No.	Description	Owned by
1	All that piece & parcel of Flat No. 202 admeasuring 450.00 sq.ft. (carpet) area on 2nd Floor in the building known as Annappanna Cottage being constructed on Part of Plot No. 85/1, S.No. 124, H. No. 37 (Part) of Village Kerker -Navagaon, Tai-Kalyan, District- Thane	Owned by Mr. Sandeep Nayan Kerkar

AND ALSO To secure the repayment of the monies due or the monies that may become due to the Bank, M/S ASHWAMEDH ENTERPRISES PRIVATE LIMITED have executed documents and created security interest by way of:

Hypothecation of movable properties described herein below:

Sl.No.	Description	Owned by
1	Hypothecated Stocks & Book-Debts in the name of M/S ASHWAMEDH ENTERPRISES PRIVATE LIMITED	M/S Ashwamedh Enterprises Private Limited

Therefore, you are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 30,87,437.17 (Rupees Thirty Lacs Eighty Seven Thousand Four Hundred Thirty Seven and Seventeen Paise Only)** inclusive of interest charged upto 30-06-2023 together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13 (13) of the Act, on receipt of this notice you are restrained/prevented from disposing of or dealing with the above securities without the consent of the bank.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

It is to be noted that all our earlier notices issued and actions taken under the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, if any, stands withdrawn and ineffective immediately upon serving this revised and fresh Demand notice u/s 13(2) of the said Act.

Yours faithfully,
For Union Bank of India
Sd/-
Chief Manager
Authorised Officer

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD
9-A, RANA PRATAP MARG, LUCKNOW-226001
Tel. No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

Tender Notice

On line e-tenders are invited from manufacturers of PSU / Associated co of any PSU for Lubricant, manufacturer for Quick lime & manufacturer / Authorised dealer / sole selling agent for Caustic soda (as per details given in tender documents) to various Cooperative Sugar Factories of U.P. The e-tender documents with detailed specifications, make terms and conditions etc. can be downloaded from e-tender portal <http://etender.up.nic.in> & federation website www.upsugarfed.org. time to time.

The Managing Director Federation reserves the right to cancel any or all bids / annual e-bidding process without assigning any reason to & decision of Federation will be final & binding.

(RAMAKANT PANDEY)
MANAGING DIRECTOR

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Harshad Deshpande IBBI/PA-001/IP-P00166/2017-18/10335
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Add: 403, Kumar Millennium, Shivarthi Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune, Maharashtra - 411038 Email ID: harshad_de@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: 403, Kumar Millennium, Shivarthi Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune, Maharashtra - 411038 Email ID: cirp.vgpl@gmail.com
11.	Last date for submission of claims	03-08-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the Interim Resolution Professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available	Web link: https://ibbi.gov.in/ Physical Address: 403, Kumar Millennium, Shivarthi Nagar Kaman, Opp Krishna Hospital, Paud Road, Kothrud, Pune, Maharashtra - 411038

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A financial creditor belonging to a class, as listed by the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (N/In) Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

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Date and Place : 21-07-2023 at Pune

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S. E. RAILWAY – TENDER

E-Tender Notice No.: RSO-CKP-SAND-BNDM-23-25-4, Date: 20.07.2023. For & on behalf of the President of India, Divisional Railway Manager (Electrical), South Eastern Railway, Chakradharpur

invites E-Tenders for the under mentioned work. Manual offers are not allowed against the tender and any such manual offer received shall be ignored. Name of work: Supply, unloading, storing and filling of river sand in diesel and electric locos at BNDM, DMF, ROU & JSG (Bondamunda, Dumera, Rourkela & Jharsuguda) round the clock for 731 days. [Sand will be screened and dried by the contractor. Specification of treated sand will be M-916-51 (Card and locomotive sand)].

Tender Value: ₹ 1,01,

